

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT-IV : SPECIAL BENCH

30.

CP(IB)-1926(MB)/2019

CORAM:

SHRICHANDRA BHAN SINGH  
MEMBER (Technical)

SHRI H.V. SUBBA RAO  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.03.2021**

NAME OF THE PARTIES: Laxmi Trading Company  
v/s.  
Prakash Corrugated Pune Pvt. Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

The Court is convened through Video Conference.

1. CA Pravin Mahajan, Ld. Professional for the Petitioner present.  
Mr. Akshay Petkar a/w Mr. Aniket Malu, Ld. Counsel for the Respondent present.
2. The Respondent is directed to file reply, if not filed, within two weeks' time with a copy served on to the Counsel for the Petitioner. The Petitioner may file rejoinder, if any, with a copy served on to the other side. Pleadings are to be completed before the next date of hearing.
3. List this matter for hearing on **28.04.2021** before regular Bench.

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)